

(क) और (ग) . 16 जून, 1971 को पूछे गए अतारकित प्रश्न संख्या 2268 तथा 7-7-1971 को पूछे गए तारकित प्रश्न संख्या 975 के उत्तरों की ओर ध्यान आकषित किया जाता है ।

Implementation of Recommendations of Second Pay Commission in Tripura

4740. SHRI DASARATHA DEB : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the extent to which the recommendations of the Second Pay Commission with regard to pay scales of employees have been fully implemented in Tripura ; and

(b) whether the recommendations of the Second Pay Commission regarding the pay scales of Class III employees of Tripura have not been implemented and, if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT): (a) and (b). The Government of India had accepted the recommendations of the Second Pay Commission that the scales of pay of the employees of the Union territory of Tripura should conform, as far as possible, to the pay scales obtaining in West Bengal for equivalent posts. As the scales of pay of the employees of Tripura were already in broad conformity with the pay scales in West Bengal for the equivalent posts, there was no need for any general revision. However, there were some cases where such conformity did not exist. Revisions were ordered in these cases with effect from 1.7.1959. After a lapse of nearly ten years, the Government of Tripura brought to the notice of the Government of India some more categories whose scales of pay did not conform to the West Bengal scales of pay at the time the Pay Commission's recommendations were accepted. The Government of Tripura, who were asked to examine the matter in detail, have now sent their proposals. These are under examination.

Complaints against Import of Nylon Yarn and its allocation to Weavers by S. T. C.

4741. SHRI S. R. DAMANI : Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether recently complaints have been made against the State Trading Corporation's import of Nylon Yarn and its allocation to weavers ;

(b) if so, the nature of complaints and Government's reaction thereto ;

(c) whether the State Trading Corporation have closely followed the recommendations of the Textile Commissioner and the Consultative Panel in this regard ; and

(d) if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) : (a) Yes, Sir.

(b) to (d). A statement giving the information is laid on the Table of the House.

Statement

Certain complaints were received from the handloom and powerloom sectors with regard to supply and distribution of Nylon Yarn to weavers by the State Trading Corporation as indicated below :—

- (i) inadequate supply of particular deniers of rayon yarn ;
- (ii) high prices of 2nd quality yarn imported by S. T. C. as compared to indigenous yarn ;
- (iii) inadequate time given by S. T. C. to allottees for making payments ;
- (iv) inadequate commission paid to the distributor Associations.

The Government have set up a Consultative Committee consisting of the Additional Textile Commissioner, representatives of the S. T. C., spinners and weavers to look into all aspects of import and distribution of